

[Shri C. M. Poonacha]

dated the 17th October, 1965, making certain amendment to the Andaman and Nicobar Islands Motor Vehicles Rules, 1939, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939. [Placed in Library. See No. LT-7307/66].

**MULTI-UNIT COOPERATIVE SOCIETIES (AMENDMENT) RULES, AMENDMENTS TO KERALA STATE AGRICULTURAL LOAN RULES, ETC.**

**The Deputy Minister in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Shinde):** Sir, on behalf of Shri Shyam Dhar Misra I beg to lay on the Table—

(1) A copy of the Multi-Unit Co-operative Societies (Amendment) Rules, 1966, published in Notification No. G.S.R. 1552 in Gazette of India dated the 8th October, 1966, under sub-section (2) of section 6 of the Multi-Unit Co-operative Societies Act, 1942. [Placed in Library. See No. LT-7308/66].

(2) A copy each of the following Notifications making certain amendments to the Kerala State Agricultural Loan Rules, 1962, under sub-section (3) of section 9 of the Kerala Agriculturist's Loans Act, 1961, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala:—

- (i) S.R.O. No. 371/65 published in Kerala Gazette dated the 5th October, 1965.
- (ii) S.R.O. No. 387/65 published in Kerala Gazette dated the 26th October, 1965.
- (iii) Notification No. G.O. (P) 577/65/Agri. published in Kerala Gazette dated the 26th October, 1965.
- (iv) S.R.O. No. 1/66 published in Kerala Gazette dated the 4th January, 1966.

(v) S.R.O. No. 104/66 published in Kerala Gazette dated the 8th March, 1966.

(vi) S.R.O. No. 105/66 published in Kerala Gazette dated the 8th March, 1966.

(vii) S.R.O. No. 238/66 published in Kerala Gazette dated the 21st June, 1966.

(viii) S.R.O. No. 251/66 published in Kerala Gazette dated the 12th July, 1966.

(ix) S.R.O. No. 314/66 published in Kerala Gazette dated the 16th August, 1966.

(x) S.R.O. No. 344/66 published in Kerala Gazette dated the 13th September, 1966.

(xi) S.R.O. No. 347/66 published in Kerala Gazette dated the 20th September, 1966.

[Placed in Library. See No. LT-7309/66].

(3) A statement showing reasons for delay in laying the Notifications mentioned at (i) to (ix) of item (2) above. [Placed in Library. See No. LT-7309/66].

(4) A copy each of the following Notifications making certain amendments to the Kerala Land Assignment Rules, 1964, under sub-section (3) of section 7 of the Kerala Government Land Assignment Act, 1960, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala:—

- (i) S.R.O. No. 380/66 published in Kerala Gazette dated the 11th October, 1966.
  - (ii) S.R.O. No. 381/66 published in Kerala Gazette dated the 11th October, 1966.
  - (iii) S.R.O. No. 383/66 published in Kerala Gazette dated the 11th October, 1966.
- [Placed in Library. See No. LT-7310/66].

(5) A copy of Notification S.R.O. No. 354/66, published in Kerala Gazette dated the 20th September, 1966, making certain amendment to the Kerala Land Development Schemes Rules, 1964, under sub-section (2) of section 33 of the Kerala Land Development Act, 1964, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala. [Placed in Library. See No. LT-7311/66].

**Shri Hari Vishnu Kamath (Hoshangabad):** On a point of clarification of this item. I am glad, this convention has been established that a statement showing reasons for delay is also laid on the Table, but in conformity with the salutary directive you have given in connection with other statements, a copy of the statement may be made available in the Notice Office so that we can go through it and see whether it is satisfactory or not and raise questions on it; otherwise, it will become stale by the time we get it tomorrow.

12.10 hrs.

PUBLIC ACCOUNTS COMMITTEE  
(SIXTIETH REPORT)

**Shri Morarka:** Sir, I beg to present the Sixtieth Report of the Public Accounts Committee on Para 57 of Audit Report (Civil), 1966—Excess payment and avoidable expenditure relating to the Ministry of Home Affairs.

12.10-1/4 hrs.

MOTION UNDER RULE 109 RE.  
DEBATE ON REPRESENTATION OF  
PEOPLE (AMENDMENT) BILL AND  
CONSTITUTION (TWENTY-FIRST  
AMENDMENT) BILL

**The Minister of Parliamentary Affairs and Communications (Shri Satya Narayan Sinha):** Sir, I beg to move:

"That the debate on the Constitution (Twenty-first Amendment) Bill, 1966, and the Representation of the People (Amendment) Bill, 1966, be adjourned."

**Mr. Speaker:** It is being opposed. Does he want to give any reasons for it.

**श्री प्रकाशचौर शास्त्री (बिजनौर):** कहा चुनाव स्थगित करने का इरादा तो नहीं है ?

**Shri Satya Narayan Sinha:** The only reason which I have told you and which, I am told, my colleague, Shri Rao, has discussed with some of the Opposition Members also.....

**Shri Hari Vishnu Kamath (Hoshangabad):** Mentioned, not discussed.

**Shri Satya Narayan Sinha:** I stand corrected. Most of our Members from UP and Bihar, because there were three days' holidays, have gone to their constituencies. You know the situation there.... (Interruption).

**श्री हुकम चन्द कृष्णाय (देवास):** क्या सरकार इस आड़ में चुनाव को तो भ्रागे बढ़ाने वाली नहीं है ?

**Shri Satya Narayan Sinha:** They are drought affected areas. Everybody says that the situation in eastern UP and Bihar is terrible.

**श्री मधु लिमये (मुंगेर):** सरकार उस के लिए क्या कर रही है ?

**श्री बागड़ी (हिसार):** वहाँ पर तो सरकार खाना-जंगी के हालात पैदा कर रही है।

**श्री शिव नारायण (बांसी):** अब तो पानी बरस गया है।

**अध्यक्ष महोदय:** पानी बरसना चाहिए, ताकि शांति हो।

**Shri Satya Narayan Sinha:** My hon. friend, Shri Madhu Limaye, asked me what we are doing. Both